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ఆంధ్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No.7] AMARAVATI, THURSDAY, 4th SEPTEMBER, 2025.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 28th August, 2025 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 7 OF 2025.

Promulgated by the Governor in the Seventy-sixth year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH PANCHAYAT RAJ ACT, 1994.

Whereas, on repeal of the Andhra Pradesh Agricultural Land (Conversion for Non Agricultural Purposes) Act, 2006, for increasing the ease of doing business and to prevent multiple stages while taking permissions, the applicable Municipal and Panchayat Acts need to be amended to incorporate the provisions pertaining to payment of conversion fee, duly taking certain factors into consideration while granting conversion proceedings;

AND Whereas, the NALA fee being collected in the villages at present by the Revenue Department will hereafter become a source of income to the Gram Panchayats for carrying out the local infrastructural development, such as roads, water supply systems, drains, parks and other civic amenities; AND Whereas, on repeal of NALAAct, 2006 the Gram Panchayats take up the responsibility to oversee the land conversion from Agriculture to Non-Agriculture purpose in Gram Panchayat areas. The proposal enables the Gram Panchayats to derive income from the fee so collected hereafter, which helps to improve the basic infrastructure facilities in the Gram Panchayats in general and the areas where land conversion occurred, in particular;

And whereas, the proposed amendment promotes a more efficient and transparent system in Gram Panchayats reducing time and administrative burdens to the public in general;

And whereas, the necessity arose to make amendment to Andhra Pradesh Panchayat Raj Act, 1994 for empowering Gram Panchayats in the State to levy fee for Conversion of Agricultural Lands for non agricultural purpose in addition to the existing taxes/fees/cess;

And whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that the circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Andhra Pradesh hereby promulgates the following ordinance:-

Short title and commencement.

- **1.** (1) This Ordinance may be called the Andhra Pradesh Panchayat Raj (Amendment) Ordinance, 2025.
 - (2) It shall come into force at once.

Amendment of section 60.

Act No.13 of 1994.

- 2. In the Andhra Pradesh Panchayat Raj Act, 1994, in Section 60, sub-section (3) after clause (v), the following shall be added, namely,-
 - "(vi) "Fee for conversion of Agricultural lands for Non-Agricultural purposes.".

S. ABDUL NAZEER,

Governor of Andhra Pradesh.

GOTTAPU PRATIBHA DEVI,

Secretary to Government, Legal and Legislative Affairs & Justice, Law Department.